IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH ÁT HYDERABAD &

CP 23/93 in CA 593/89

DATE OF ORDER : 8-12-97

Between :-

Y.S.V.S.Shankar Rao Bavaji

6. T.K. Sudar shan

2. G.S.Vijaya Kumar

7. R. Taruneshwar

3. B.G.Jayakumar

8. Smt.5.Sudarshana Davi

4. M. Shaheed Ali

9. Y.Bhima Rab

5. B.S.Murthy

10.M.Y.Madaki

🚚 🗚 Appličánts

1.Sri D.C.Mishra, General Manager, SC Rlys, Rail N, layam, Sec'bad.

2. Sri P.Murugan, Chief Personnel Officer, SC Rlys, Rail Nilayam, Sec bad .

· Respondents

Counsel for the Applicants

Shri G.V.Subba Rao

Counsel for the Respondents :

Shri V.Rajeshwar Rao, SC for Rlys

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)

(Order per Hon ble Shri H.Rajendra Prasad, Member (A)).

Heard Sri V.Rajeshwar Rao, standing counsel for Railways & and Sri G.V. Subba Rao counsel for the applicants.

2. The orders passed by this Tribunal on 4-12-92 in OA 593/89 have been set aside by Hon'ble Suprema Court vide order dt.31-10-96 in Civil Appeal Nos.1535-36 of 1994. In view of this, nothing survives in the this C.P.

З. Accordingly CP is closed. No mosts.

(B.S.JAT PARAMESHWAR)

Member (J) Bling

Member (A)

Dated: 8th December, 1997.

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